

(2022) 10 NCLT CK 0033

In the National Company Law Tribunal

Case No : C.P. (IB)/729(KB)2020IA(I.B.C)/798(KB)2022,
IA(I.B.C)/1127(KB)2022

?Bansal Industries

APPELLANT

Vs

Kumar Brothers Enterprises Pvt. Ltd

RESPONDENT

Date of Decision : 17-10-2022

Acts Referred:

Citation : (2022) 10 NCLT CK 0033

Hon'ble Judges : Rohit Kapoor, Member (J); Balraj Joshi, Member (T)

Bench : Division Bench

Advocate : Ayush Jain, Sagar Jain

Final Decision : Dismissed

Judgement

1. Ld. Authorized Representative for the RP present. RP present in person.

2. IA(I.B.C)/798(KB)2022

i. This IA was dismissed on 28th of September, 2022 and, therefore, IA/798/2022 has become infructuous.

ii. The same is therefore dismissed as infructuous.

3. IA(I.B.C)/1127(KB)2022

i. This IA was filed for placing on record the progress report by the Resolution Professional. In view of the withdrawal of main C.P this has also been rendered infructuous.

ii. Therefore, the same is dismissed as infructuous.